

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2099/2002

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 1st day of June, 2005

Jeet Ram, Sr. P.E.T.,
S/o Shri Rizak Ram, working at
Govt. Boys Higher Secondary School,
M.B. Road, Pushp Vihar, Sector-1,
New Delhi-17

....Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Secretary of Education,
Delhi Administration, Old Secretariat,
Sham Nath Marg,
Delhi

2. Deputy Director,
South District - III,
Defence Colony, New Delhi

3. Principal,
Govt. Sarvodaya Tulsi Acharya
Senior Secondary School,
Chhattarpur, New Delhi

....Respondents

(By Advocate: Shri George Paracken)

Order(Oral)

Justice V.S. Aggarwal, Chairman

During the course of submissions, it was not disputed that while passing the order dated 20.9.2002, no show cause notice has been served on the applicant.

2. That being so and principles of natural justice having been violated, we quash the impugned order and as conceded, it is directed that the respondents may proceed in accordance with law and rules if they feel appropriate.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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